

what he has said. Naturally, this is a very serious matter. The Defence Minister cannot answer this question, because it concerns the Prime Minister or the External Affairs Minister. So, I was requesting that we should also express ourselves. This country has a vocal Parliament, and we should express ourselves about the unfriendly act of the USA. Either you may kindly allow the calling-attention-notice, or you may ask the hon. Minister to make a statement today, because tomorrow is Saturday and the day after that is Sunday, and therefore, it is necessary that we must make our opinion known to the world today. I am sure all Members of the House will join me in condemning this unfriendly act of the US imperialists.

MR. SPEAKER : Shri S. M. Banerjee sent me something under rule 377. I did not agree to it. So for as the calling-attention is concerned, it is already fixed up and we shall see it next week.

SHRI S. M. BANERJEE : I had also given notice for a two hours' discussion today under rule 193.

MR. SPEAKER : It did not come to me in time.

SHRI S. M. BANERJEE : I had sent it at ten O'clock itself.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह बहुत अच्छा है कि काल अटेशन नोटिसन आपने मान लिया है...

अध्यक्ष महोदय : मनी नहीं माना है ।

For today it is already fixed....

श्री अटल बिहारी वाजपेयी : मेरा निवेदन है कि आप उसको स्वीकार कर लेंगे तो सदन में मनी का बक्तब्य भी हो जायेगा और सदस्य अपनी बात भी कह सकेंगे ।

MR. SPEAKER : I think the matter is quite important.

When I say that I am going to consider it for next week, that should be all right. The hon. Member should not get me committed,

because there are many other calling-attention-notice by other Members and they will ask me why their calling-attention-notice are not being admitted. The hon. Member should follow the hint given sometimes.

SHRI P. K. DEO : Whenever there is an important dialogue on any matter between Government here and a foreign dignitary, there is always a *suo motu* statement forthcoming from government side in this House. There has been such a dialogue between the Prime Minister and Mr. Kissinger. But Government have not so far come forward with a statement. We understand from newspaper reports that \$35 million worth of arms are going to be supplied to Pakistan by the USA to annihilate the people of Bangla Desh.

MR. SPEAKER : He is speaking without my permission. Sometimes he is very stubborn.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPING & TRANSPORT (SRI RAJ BAHADUR) : It was said here that the Education Minister is in town. I have made enquiries. The Education Minister is not yet in town. He will be coming to night at 8 O'clock. This is just to put the record straight.

SHRI S. M. BANERJEE : Let him appear before us at 9 P.M.

12.06 hrs.

PAPERS LAID ON THE TABLE.

ANNUAL REPORT ETC. OF NRDCI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) : On behalf of Shri Siddhartha Shankar Ray, I beg to lay on the Table a copy of Annual report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1969-70 along

[ Shri D. P. Yadava ]

with the Audited Accounts and the comments of the Controller and Auditor General thereon under sub-section (1) of section 619 A of the Companies Act, 1956. [Placed in Library See No. LT—629/71]

INDUSTRIAL FINANCE CORPORATION  
AMENDMENT REGULATIONS AND NOTI-  
FICATIONS UNDER CUSTOMS ACT  
CENTRAL EXCISE AND SALT ACT.

THE MINISTER OF STATE IN MINIS-  
TRY OF FINANCE (SHRI K.R. GANESH):  
I beg to lay on the Table—

(1) A copy of the industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. 2/71 in Gazette of India dated the 5th June, 1971, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT—630/71]

(2) A copy each of the following Notifi-  
cations (Hindi and English versions) under  
section 159 of the Customs Act, 1962 :—

(i) G. S. R. 961 published in Gazette of  
India dated the 19th June, 1971 to-  
gether with an explanatory memo-  
randum.

(ii) G. S. R. 964 published in Gazette  
of India dated the 22nd June 1971  
together with an explanatory memo-  
randum.

(iii) G. S. R. 977 published in Gazette  
of India dated the 26th June, 1971,  
together with an explanatory memo-  
randum

(iv) G. S. R. 978 published in Gazette  
of India dated the 26th June, 1971  
together with an explanatory memo-  
randum.

[Placed in Library. See No. LT—631/71]

(3) A copy each of the following Notifica-  
tions (Hindi and English versions) under sec-  
tion 159 of the Customs Act, 1962 and sec-  
tion 38 of the Central Excise and Salt Act,  
1944 :—

(i) The Customs and Central Excise  
Duties Export Drawback (General) Twenty-  
seventh Amendment Rules, 1971, published  
in Notification No. G. S. R. 911 in Gazette  
of India dated the 5th June, 1971.

(ii) The Customs and Central Excise  
Duties Export Drawback (General) Twenty-  
eighth Amendment Rules, 1971, published in  
Notification No. G. S. R. 912 in Gazette of  
India dated the 5th June, 1971.

(iii) The Customs and Central Excise  
Duties Export Drawback (General) Twenty-  
ninth Amendment Rules, 1971, published in  
Notification No. G. S. R. 913 in Gazette  
of India dated the 5th June, 1971.

(iv) The Customs and Central Excise Duties  
Export Drawback (General) Thirtieth Amend-  
ment Rules, 1971, published in Notification  
No. G.S.R., 914 in Gazette of India dated the  
5th June, 1971.

(v) The Customs and Central Excise  
Duties Export Drawback (General) Thirty-  
first Amendment Rules, 1971, published in  
Notification No. G. S. R. 915 in Gazette  
of India dated the 5th June, 1971.

(vi) The Customs and Central Excise  
Duties Export Drawback (General) Thirty-  
second Amendment Rules, 1971 published in  
Notification No. G. S. R. 916 in Gazette  
of India dated the 5th June, 1971.

(vii) The Customs of Central Excise  
Duties Export Drawback (General) Thirty-  
third Amendment Rules, 1971, published  
in Notification No. G. S. R. 917, in Gazette  
of India dated the 5th June, 1971 [Placed in  
Library. See No. LT—632/71]

ANNUAL REPORT OF SCHOOL OF  
PLANNING AND ARCHITECTURE AND  
A STATEMENT RELATING THERETO

THE DEPUTY MINISTER IN THE MINI-  
STRY OF EDUCATION AND SOCIAL